

File No. CIC/Parliament/2018/RS

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७/New Delhi -110067

Dated: 06.12.2019

Subject:-Rajya Sabha provisionally admitted Question Diary No. S4405 for answer on 05.12.2019 regarding "Prosecution of Government employees asked by Shri Binoy Viswam".

DOPT may kindly refer to their O.M. No. C-31014/1/2019-AVD-1(B) dated 02nd December, 2019 on the above cited subject. As desired, the requisite information related to Central Information Commission is as under:

Sr. No.	Question	Information
(a)	The number of approvals to prosecute Central Government employees received since 2014	Nil
(b)	The number of approvals granted by various Ministries	Nil
(c)	The number of approvals Rejected by various Ministries	Nil
(d)	The number of approvals still pending with various Ministries	Nil
(e)	The details of data year, class and ministry-wise	N/A
(f)	The total number of Central Government employees who have been dismissed from service due to disciplinary issues; data from 2015 to 2019 and segregated by Ministry	N/A
(g)	How many Central Government employees have criminal cases filed against them.	Nil

The issues with the approval of Chief Information Commissioner.

R
09/12/19.
(Rahul Rastogi)

Joint Secretary(Admn)

Shri Sandeep K Singh
Under Secretary, AVD-IB Desk
DOPT, North Block, New Delhi.

C. I. C./के. सू. आ.	
RECEIVED	
09 DEC 2019	
D. No.....	
Initials.....	<i>R</i>

(149)

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RSQ/Dy. No.S4373

Dated : 29.11.2019


The Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Subject: Rajya Sabha Starred/Unstarred Question Dy. No.S-4373 for answer on
 05.12.2019 regarding misuse of RTI Act..

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c) & (d) of the above Parliament
 Question are as under:

Sl.No.	Question	Information
(a)	whether greater transparency has made its way in system of governance as a result of implementation of effective policy measures by Government during the past years and the need to file on RTI has come down;	Government may reply.
(b)	if so the details thereof;	
(c)	whether adequate policy measures have been adopted to strictly deal with the misuse of RTI Act and whether the said measures are proving to be deterrent to misuse of RTI Act; and	
(d)	if so, the details thereof?	


 (Rahul Rastogi)
 Joint Secretary (Admn.)

C. I. C. / के. सू. आ.	
RECEIVED	
02 DEC 2019	
D. No.....
Initials.....

146

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RSQ/Dy. No.S1968

Dated : 28 .11.2019

The Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Subject: Rajya Sabha Starred/Unstarred Question Dy. No.S-1968 for answer on
 05.12.2019 regarding pending cases of RTI violations.

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c) & (d) of the above Parliament
 Question are as under:

Sl.No.	Question	Information
(a)	the number of cases of RTI Act violations pending at the State Information Commission and Central Information Commission till September, 2019;	No data is maintained in respect of State Information Commissions. As far as Central Information Commission is concerned, 32,696 appeals/Complaints were pending as on 30 th September, 2019.
(b)	the number of cases that resulted in imposition of penalties on the Public Information Officers (PIOs) for violating the law in the financial year 2017-18;	There are 156 number of cases where penalties were imposed on the Public Information Officers (PIOs) in the financial year 2017-18.
(c)	the current status of recruitment of the vacant posts of four Chief Information Commissioner and by when they be filled; and	Government may reply.
(d)	whether the Ministry is planning to implement stricter punishment for violating the RTI Law by the PIOs and the details thereof?	

M
 28/11/19
 (Rahul Rastogi)
 Joint Secretary (Admn.)

C. I. C./के. सू. आ.
RECEIVED
28 NOV 2019
D. No.
Initials..... <i>[Signature]</i>

140

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RSQ/Dy. No.S1549

Dated : 21.11.2019

The Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Subject: Rajya Sabha Starred/Unstarred Question Dy. No.S-1549 for answer on
 28.11.2019 regarding functioning of RTI Commissions.

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c) & (d) of the above Parliament
 Question are as under:

Sl.No.	Question	Information																
(a)	the number of vacancies in posts in Right to Information (RTI) Commissions, State-wise, the details thereof;	No data is maintained in respect of State Information Commissions. As far as Central Information Commission is concerned, four posts of Information Commissioner are vacant.																
(b)	the number of cases related to RTI pending, the details thereof;	33,441 number of cases related to RTI (second appeals/complaints) are pending with Central Information Commission as on 20.11.2019.																
(c)	the number and details of RTI applications filed which have been rejected by the authorities during the last three years, the details thereof; and	As per the Annual Report compiled by the Commission, the details are as under:- <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Year</th> <th>No. of RTI requests received by Public Authorities</th> <th>No. of RTI applications rejected</th> <th>% of rejection</th> </tr> </thead> <tbody> <tr> <td>2016-17</td> <td>915749</td> <td>60428</td> <td>6.59</td> </tr> <tr> <td>2017-18</td> <td>1233207</td> <td>63206</td> <td>5.13</td> </tr> <tr> <td>2018-19</td> <td>1370129</td> <td>64344</td> <td>4.70</td> </tr> </tbody> </table>	Year	No. of RTI requests received by Public Authorities	No. of RTI applications rejected	% of rejection	2016-17	915749	60428	6.59	2017-18	1233207	63206	5.13	2018-19	1370129	64344	4.70
Year	No. of RTI requests received by Public Authorities	No. of RTI applications rejected	% of rejection															
2016-17	915749	60428	6.59															
2017-18	1233207	63206	5.13															
2018-19	1370129	64344	4.70															
(d)	the number of RTI appeals and complaints pending before the Information Commission, the details thereof?	33,441 number of RTI appeals/complaints are pending before the Central Information Commission as on 20.11.2019.																

MJ
 21/11/19.
 (Rahul Rastogi)
 Joint Secretary (Admn.)

C. I. C./के. सू. आ.
RECEIVED
21 NOV 2019
D. No.....
Initials..... <i>Munirka</i>

137

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RSQ/Dy. No.S2692

Dated : 21.11.2019

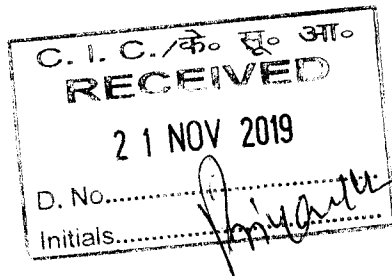
The Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Subject: Rajya Sabha Starred/Unstarred Question Dy. No.S-2692 for answer on
 28.11.2019 regarding pendency with Central Information Commission.

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b) & (c) of the above Parliament
 Question are as under:

Sl.No.	Question	Information															
(a)	whether it is a fact that Central Information Commission is not functioning efficiently as a result huge backlog of cases have piled up, where applicants are not getting dates for hearing for a long long time;	<p>The number of registration and disposal of Second Appeals/Complaints for the last four years are given below:</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Registered (Nos.)</th> <th>Disposed (including the previous pending cases (Nos.))</th> </tr> </thead> <tbody> <tr> <td>2016-17</td> <td>23811</td> <td>32344</td> </tr> <tr> <td>2017-18</td> <td>25815</td> <td>29005</td> </tr> <tr> <td>2018-19</td> <td>22736</td> <td>17188</td> </tr> <tr> <td>2019-20 (As on 20.11.19)</td> <td>14523</td> <td>11117</td> </tr> </tbody> </table> <p>Total number of pending cases as on 20.11.2019 is 33441.</p>	Year	Registered (Nos.)	Disposed (including the previous pending cases (Nos.))	2016-17	23811	32344	2017-18	25815	29005	2018-19	22736	17188	2019-20 (As on 20.11.19)	14523	11117
Year	Registered (Nos.)	Disposed (including the previous pending cases (Nos.))															
2016-17	23811	32344															
2017-18	25815	29005															
2018-19	22736	17188															
2019-20 (As on 20.11.19)	14523	11117															
(b)	if so, the details thereof and the total number of pending cases in the Central Information Commission for more than one year; and	The total number of pending cases for more than one year is 13453 out of 33441.															
(c)	the action taken by Government of the effective implementation of RTI Act?	Government may reply.															



M
 21/11/19.
 (Rahul Rastogi)
 Joint Secretary (Admn.)

131

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RSQ/Dy. No.S1282

Dated : 13.11.2019

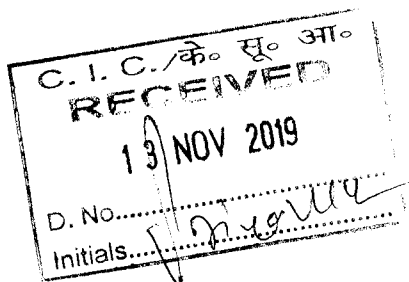
The Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Subject: Rajya Sabha Starred/Unstarred Question Dy. No.S-1282 for answer on
 21.11.2019 regarding timely disposal of appeals under RTI Act.

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c), (d) & (e) of the above Parliament
 Question are as under:

Sl.No.	Question	Information
(a)	the total number of pending appeals and complaints under the RTI Act in the CIC, the details thereof;	33,498 second appeal/complaints are pending with Central Information Commission as on 11.11.2019.
(b)	whether it is a fact that Government has considered introducing strict timelines for disposal of second appeals with the CIC and SICs under the Act;	No
(c)	if not, the reasons for not doing so;	Does not arise
(d)	the steps taken by Government to reduce the backlog of cases in light of an increase in the RTI applications and the details thereof; and	DoPT may reply.
(e)	the details of vacancies in the CIC if any?	As per the provision of the Section-12 (ii) of the RTI Act, 2005, the Central Information Commission shall consist of – The Chief Information Commissioner and such number of Central Information Commissioners not exceeding ten as may be deemed necessary. As on 11.11.2019, there are four such vacancies in the Commission.



M
 13/11/19
 (Rahul Rastogi)
 Joint Secretary (Admn.)

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RSQ/Dy. No.U2277

Dated : 08 .07.2019

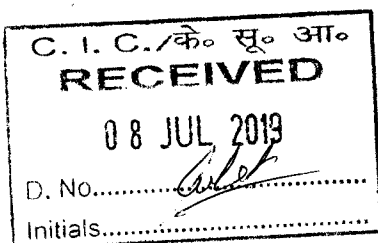
Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Subject: Rajya Sabha Starred/Unstarred Question Dy. No.U-2277 for answer on 18.07.2019 regarding pending applications under RTI Act..

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c), (d), (e) & (f) of the above Parliament Question are as under:

Sl.No.	Question	Information
(a)	whether thousands of applications under the Right to Information Act (RTI) are pending across the country;	No data is maintained in respect of State Information Commissions. As far as Central Information Commission is concerned 31,170 Second Appeals/Complaints are pending with Central Information Commission as on 30.06.2019.
(b)	if so, the details thereof, State-wise including West Bengal, Punjab and Jharkhand;	No data is maintained in respect of State Information Commissions.
(c)	whether Government has made any assessment of the reasons for delay in the disposal of pending cases;	Government to reply.
(d)	if so, the outcome thereof and the remedial measures taken/being taken thereof;	
(e)	whether online application can also be made under the RTI Act; and	As far as filing of RTI applications is concerned, Government may reply. Second Appeal and Complaint can be filed on line through the Central Information Commission website at www.cic.gov.in
(f)	if so, the details of the procedure in this regard and the assistance provided to the States for the purpose?	Government to reply.



S.P. Beck
 (S.P. Beck)
 Joint Secretary (Admn.) 08.07.19

120

Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/RS/SQ No.S473

Dated the 25.06.2019
26

Deputy Secretary(Reservation),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Sub: Rajya Sabha Starred Question Dy. No.S473 for 27.06.2019 asked by Shri Ripun Bora, MP regarding underrepresentation of SCs/STs/OBCs.

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b) & (c) of the above Parliament Question are as under:

Sl.No.	Question	Information
(a)	whether it is a fact that SCs,STs and OBCs are underrepresented in the upper rungs of the Central Government jobs;	There are 9 officers in Central Information Commission from Under Secretary to Secretary level. 04 Under Secretaries are on deputation, 03 Joint Secretaries, 01 Additional Secretary and 01 Secretary are posted under Central Staffing Scheme. Out of them, 01 Joint Secretary is under OBC category and 01 Joint Secretary is under ST category.
(b)	if so, the details thereof indicating the representation of these groups in Government departments from Under Secretary to Secretary level in comparison to the general/unreserved category, post wise and category wise; and	
(c)	the reasons why these groups are underrepresented at the upper rungs and the steps taken by Government to bridge the gap>	

S.P. Beck
 (S.P. Beck)
 Joint Secretary (A) 26.06.19

C. I. C./के.सू.आ.
RECEIVED
 26 JUN 2019
 D. NO.....
 Initials..... *[Signature]*